

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 187/MP/2020**

Subject : Petition under Section 79(1)(c) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate direction(s) and/or order(s) from the Commission in relation to the provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and further seeking the Commission to issue consequential direction to Power Grid Corporation of India Limited in terms of the relief sought in the present Petition.

Petitioner : ReNew Solar Power Private Limited (RSPPL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : 5.3.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, RSPPL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking direction to Power Grid Corporation of India Limited to pre-disclose the relinquishment charges payable by the relinquishing entity prior to the acceptance of its formal application seeking relinquishment of open access rights. Learned senior counsel further submitted as under:

(a) The Petitioner has been granted 250 MW Long-term Access (LTA) for transfer of power from its proposed 250 MW Solar PV Project in the State of Rajasthan on Target Region (Western Region) basis and has accordingly entered into Long-term Access Agreement with PGCIL on 2.2.2019.

(b) In terms of the extant Policy and Regulations, if the Solar Developer fails to firm up power from its Project, such developer is required to pay the transmission charges and in such scenario, it is likely that the Developer may surrender LTA in terms of Regulation 18 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 ('Connectivity Regulations') by paying the relinquishment charges.

(c) Regulation 18 of the Connectivity Regulations provides for payment of compensation for stranded capacity. However, it does not provide for any basis for calculation of compensation or an estimate of compensation to be paid.

(d) The Commission in its order dated 8.3.2019 in Petition No. 92/MP/2015 has laid down the mechanism to calculate the relinquishment charges. As per the said order, PGCIL has been directed to conduct the load flow studies to compute, if any, stranded capacity is created and to calculate consequent relinquishment charges.

(e) However, unlike PGCIL and/or POSOCO, the Petitioner is not privy to such input data for calculation of stranded capacity and consequent relinquishment charges. Accordingly, PGCIL/POSOCO may be directed to conduct pre-relinquishment study and load flow study to estimate the relinquishment charges to be paid by Solar Developer upon the relinquishment of LTA on the request of such Developer. Cost incurred in this regard may be collected from such Developer.

(f) Prior knowledge of various input values to be considered while calculating the stranded capacity and relinquishment charges and an estimate of charges to be paid by the Solar Developer to CTU is necessary to make an informed decision.

2. After hearing the learned senior counsel for the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**